

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 226/MP/2015

Coram:

Shri Gireesh B.Pradhan, Chairperson

Shri A.K.Singhal, Member

Shri A.S.Bakshi, Member

Dr. M.K.Iyer, Member

Date of Order: 10th of March, 2017

In the matter of

Petition under Section 79 (1) (c) and 79 (1) (k) of the Electricity Act, 2003 seeking appropriate directions for operationalisation of the LTA dated 14.9.2010 read with letter dated 27.12.2013

And

In the matter of

TRN Energy Private Limited
18, Vasant Enclase,
Rao Tula Ram Marg,
New Delhi-110 057

....Petitioner

Vs

Power Grid Corporation of India Limited
Saudamini, Plot No- 2,
Sector-29, Gurgaon- 1221001.

..Respondent

The following were present:

Shri Matrugupta Mishra, Advocate, TRN

Shri Satish Sharma, TRN

Ms. Suparna Srivastava, Advocate, PGCIL

Ms. Jyoti Prasad, PGCIL

ORDER

The petitioner, TRN Energy Private Limited, has filed the present petition seeking direction to Power Grid Corporation of India Ltd. (PGCIL) to

operationalize the 240 MW LTA granted to the petitioner with effect from 30.10.2016 which is the scheduled delivery date as per the PPA dated 25.7.2013 entered into with UP Discoms.

2. Learned counsel for the petitioner for the vide its letter dated 7.3.2017 has submitted that as per the minutes of the meeting with LTA customers held on 28.2.2017 for utilization of capacity likely to be available on commissioning of 1st Pile (3000 MW) _ 800 kV Champa-Kurukshetra HVDC link the petitioner has been allocated 240 MW LTA to be operationalized with the commissioning of Champa-Kurukshetra HVDC link. Learned counsel for the petitioner has prayed that the petition be disposed of accordingly. Relevant portion of the said letter is extracted as under:

“In the meantime, PGCIL has conducted a meeting on 28.2.2017 regarding utilization of capacity likely to be available on account of relinquishment of LTA granted with 800 kV Champa-Kurukshetra HVDC Pole-I (3000 MW) link. With the commissioning of Champa-Kurukshetra HVDC Pole-I about 3800 ATC enhancement was expected between WR Grid and NR Grid. PGCIL requested eligible LTA customers to convey their consent/denial for up-gradation in terms of the undertaking already circulated. Accordingly, the Petitioner herein is granted 240 MW LTA.

Therefore, it is prayed that the contents of this letter be brought on record and the captioned matter be disposed off accordingly.”

3. Noting the submission of the learned counsel for the petitioner, the Commission is of the view that prayer made in the petition has become infructuous. Accordingly, the Petition No. 226/MP/2015 is disposed of.

Sd/-
(Dr. M.K.Iyer)
Member

sd/-
(A.S. Bakshi)
Member

sd/-
(A. K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson